QUESTION
2589. SHRI NAGAR RODMAL:
Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:
(a) whether the Government proposes to amend the Companies Act in order to set up companies;
(b) if so, the details thereof and the time by which it is likely to be amended; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE (SHRI ARJUN RAM MEGHWAL) कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c):- Amendments in the Companies Act, 2013 have been proposed through Companies (Amendment) Bill, 2016. The said Bill, inter-alia, includes changes in provisions relating to incorporation related matters with regard to name reservation, contents of memorandum and for substitution of requirement of “affidavit” at the incorporation stage with “declaration”. Companies (Amendment) Bill, 2016 was referred to Standing Committee which submitted its report to the Parliament on 07.12.2016. Necessary official amendments shall be proposed in the Companies (Amendment) Bill, 2016 before the Bill is taken up for consideration in the Parliament.